

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

Original Application No.1237 of 2005.

Allahabad, this the 21st day of October, 2005.

Hon'ble Mr. A.K. Bhatnagar, J.M.

Hon'ble Mr. D.R. Tiwari, A.M.

1. B.L. Chaurasia , aged about 54 years,
S/0 M. Chaurasia, Resident of House
No.57/54 Tharahariya Opposite Prayag
Station Ram Priya Road, Allahabad.
2. R.K. Dubey, aged about 53 years,
S/o Shri H.N. Dubey, Resident of House
No.16 E Maur Road, Allahabad.

....Applicants

(By Advocate : Shri N.L. Srivastava)

Versus

1. Union of India, Ministry of Textile,
Udyog Bhawan, New Delhi, through
its Secretary.
2. Development Commissioner (Handicrafts),
Ministry of Textile, West Block No.7
R.K. Puram, New Delhi.
3. Regional Director (Centre Region)
Office of the Development Commissioner
(Handicrafts), Kendriya Bhawan 7th Floor,
Aliganj, Sector-H, Lucknow.
4. Assistant Director (A and C)Carpet
Weaving Training cum service Centre
Varanasi, Office of the Development
Commissioner Handicrafts.
5. Principal Controller, Defence Account
(Pension) Draupadighat, Allahabad.

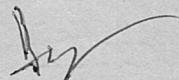
....Respondents.

(By Advocate : Shri Anil Dwivedi)

ORDER

By Hon'ble Mr. A.K. Bhatnagar, J.M. :-

By this OA, the applicant has prayed for the
following relief(s) :-



....2.

(3)

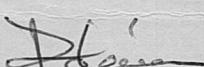
"(i) To issue a direction to the respondents to pay the arrears to the applicant No.1 as Rs.51586/- and Rs.54928/- to the applicant No.2 in pursuance of the orders dated 16/17.4.2003 (Annexure-7 and 7B) 21/22.4.2003 (Annexure-8) and 27.5.2005 (Annexure-15) passed by the respondents Nos 3, 4 and 2 alongwith the 10% interest per annum from 21.4.2003 to till the date of actual payment.

(ii) To issue any other suitable or equitable order or direction to the respondents which this Hon'ble Tribunal may deem fit and proper in the circumstances of the present case."

2. The grievance of the applicant is that by letter dated 16/17.4.2003 the respondent No.4 issued an order regarding the sanction claim of the applicant (Annexure-7 and 7B). Learned counsel further pointed out by Annexure-15 letter dated 27.5.2005 that the Competent Authority i.e. Regional Director (H), office of the D.C. (Handicrafts), CRO, Lucknow was directed by Assistant Director (Admn) to look into the matter personally and do the needful at the earliest. The main grievance of the applicant is that inspite of this letter the applicant has still not been paid the amount.

3. We have heard the learned counsel for the parties and perused the records.

4. We have gone through Annexure-15. This letter dated 27.5.2005 clearly shows that the case of the applicant is under process for finalisation. Therefore, this OA appears to be pre-mature. However, in the interest of justice the OA is being disposed of with a liberty to the applicant to approach the Competent Authority i.e. respondent No.3 for deciding this matter expeditiously. No costs.


MEMBER-A


MEMBER-J

RKM/